

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV**

**ITEM No. 109
IB-2301/(ND)/2019**

IN THE MATTER OF:

M/s Logicon Engineers Pvt. Ltd.

Vs.

M/s Gold Plus Glass Industry Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 23.03.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant

:Ms.Eshna Kumar, Adv.

Mr.Udit Gupta, Adv.

Mr.Anup Jain, Adv.

For the Respondent

:Mr. N.K. Kantawala, Adv.

Ms.AayushiAgarwal, Adv

ORDER

Learned Counsel for the applicant is appearing in physical mode whereas Learned Counsel for the Corporate Debtor in Virtual hearing mode. Hence, matter is adjourned for hearing and both the counsels shall appear through same mode.

List on 24.03.2021.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (T)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (J)**